

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

STARRED QUESTION NO:373
ANSWERED ON:19.02.2014
LOKPAL AND LOKAYUKTAS INSTITUTIONS
Ajay Kumar SHRI

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the current status of implementation of the Lokpal and Lokayuktas Act, 2013;
- (b) the number of States that have established the institution of Lokayukta; and
- (c) the details of assistance provided by the Government to the States to establish the institution of Lokayukta in all the States?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) to (c) A Statement is to be laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO THE LOK SABHA STARRED QUESTION NO. 373 BY DR. AJAY KUMAR FOR 19.02.2014 REGARDING "LOKPAL AND LOKAYUKTAS INSTITUTIONS"

(a) The Central Government has, in exercise of the powers conferred by sub-section (4) of Section 1 of the Lokpal and Lokayuktas Act, 2013 (1 of 2014), appointed the 16th day of January, 2014, as the date on which the provisions of the said Act shall come into force. The provisions of the said Act have, thus, come into force with effect from the 16th January, 2014.

(b) Twenty two States and one Union territory (Delhi) have already enacted respective laws for establishment of the institution of Lokayuktas in their respective States. One State (Jammu and Kashmir) has enacted an Act establishing an Accountability Commission similar to Lokayukta.

(c) Section 63 of the Lokpal and Lokayuktas Act, 2013, as passed by Parliament contains the following mandate:-

"Every State shall establish a body to be known as the Lokayuktas for the State, if not so established, constituted or appointed, by a law made by the State Legislature, to deal with complaints relating to corruption against certain public functionaries, within a period of one year from the date of commencement of this Act".

Accordingly, the Central Government has forwarded a copy of the said Act to the Chief Ministers of all States, drawing their attention to the requirement of section 63 of the Act. A copy of Part III of the Lokpal and Lokayuktas Bill, 2011, as passed by Lok Sabha on 27.12.2011, which contains provisions relating to State Lokayuktas, has also been forwarded to the Chief Ministers of all State Governments as a model for consideration of the State Governments. There is no provision in the Act for provision of any assistance to the State Governments for establishing Lokayuktas.